

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY NEW DELHI  
BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 7526/Del/2018  
Assessment Year : 2015-16**

Rajnish Magan, C-3/1202, Golf Course Road, Parsvnath Exotica, Gurgaon Haryana 122011 (PAN: AAJPM3081A)	vs	DCIT, Circle 3(1), Gurgaon.
(Appellant)		(Respondent)

**Appellant by: None  
Respondent by: Shri Saras Kumar, Sr. DR**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal has been filed by the assessee against the order of the learned Commissioner of Income Tax(A)-I, Gurgaon dated 15.10.2018 for assessment year 2015-16.

2. At the outset, our attention was drawn to the letter of the appellant, requesting that this appeal may be allowed to be withdrawn, as the assessee has filed the appeal under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection to the said request of the assessee.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-  
**(K.N. Chary)**  
**Judicial Member**

Sd/-  
**( G.S. Pannu)**  
**Vice President**

**Dated: 31st July, 2020**  
**'GS'**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar